

(c) The status of construction of the project as on 1-3-1985 is as under:-

Item	Cumulative Fichtclule
1	
2 Stel. Fabrication (Tonnes)	161107
3 Sirt .Elaction	61327
4 ' ' ' '	27096
5	
6	

The first stage of the project
entire project by 1991-82.

commissioning 1987-88 and the

**Bihar Government's decision to run
coal mines with privat?
collaboration**

999. SHRI H. L. KAPUR;

SHRI M. KALYANASUNDA-
RAM:

Will the Minister of STEEL, MINES
AND COAL be pleased to state

(a) whether the Bihar Governm decided to
operate coal mines in collaboration with
private entrepreneurs by forming joint
sector companies;

(b) whether it is t fact that the tion with the
parties concerned was completed by the
State Governments

(c) whether the Coal ind:. was
consulted in this mallet:

(d) whether it is also a fact that the
parties selected are not financially and
technically sound and there are cases
against t! em filed by the office of the
Director General of Miles Safety for
illegal mining and violating safety rules
and that there are certificate cases pend
ing in court for non-payment of cess and
royalty and theft of coal and

(e) if so, that action the Central Gov-
ernment are taking in the matter?

THE MINISTER OF STEEL, MINES AND
COAL (SHRI VASANT SATHE) (e) The
Government of Bihar had led their intention
to run some of coal mines situated in
isolated pockets with two mines (Khas
Jageshwar and Jageshwar) in respect of
which the

Court had earlier given cJarifi- they could be
worked in lance with the rules and regulations.
le Government had also informed mines were
proposed to be worked by their Bihar State
Mineral Deve-it Corporation, as a holding
com-stibsiary, with Bihar Minerals
Development Corporation 51 per cent of the
share capital and private emtreprise the
balance 49 per cent.

The State Government of Bihar has nformed
that no prospecting licence or mining lease
for coal mining can be granted except with
the previous approval of the Central
Government under Section 5(2) of the Mines
and Minerals (Regulation & Development)
Act, 1957. They have also been told to
advise the Bihar

Minerals' Development Corporation
not to start coal mining operations without
complying with the provisions of the lay